

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 9946 OF 2020**

**Between:**

Chakali Radheshyam, S/o Chalcali China Ramanna Aged about 27 years, R/o  
H.No. 81-317F, Vijayanagar Colony, Kurnool, Kurnool District.

**...PETITIONER**

**AND**

1. The State of Telangana, rep by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, rep by its Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction particularly in the nature of Writ of Mandamus declaring action of the respondent No.2 in not considering the petitioner for counseling and admission into P.G. Medical Course under Management Quota 2 - 3 (NRI/Institutional Quota) for the Academic Year 2020-21, as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the petitioner in the next round of counseling for admission into the P.G. Medical Courses under Management Quota - 2 and 3 (NRI/Institutional Quota) for the Academic Year 2020-21.

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue a direction to the respondent No.2 to consider the petitioner under Management

Quota - 2 and 3 (NRI/Institutional Quota) in the counseling and admission into the P.G. Medical Course for the Academic Year 2020-21 for next round of Counseling pending disposal of the Writ Petition.

**Counsel for the Petitioner: M/s. K.PRETI FOR SRI P.MEHAR SRINIVASA RAO**

**Counsel for the Respondent No.1: SRI P.SHRAVAN KUMAR GOUD, GP FOR  
MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.9946 of 2020**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Ms. K.Preeti, learned counsel appears for Mr. P.Mehar Srinivasa Rao, learned counsel for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- MOHD. ISMAIL  
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. One CC to SRI P.MEHAR SRINIVASA RAO, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
4. Two CD Copies

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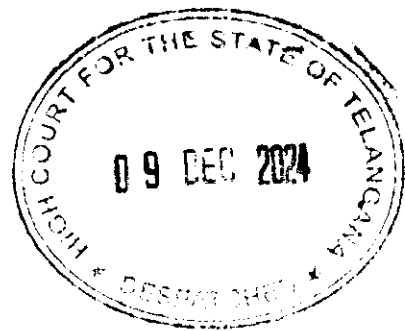
K.P

**HIGH COURT**

**DATED:18/10/2024**

**ORDER**

**WP.No.9946 of 2020**



**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS WITHOUT COSTS.**

*7 Copies*  
*[Signature]*  
*14/11/24.*